

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process and Product Development Centre, Agra, for the year 1995-96.
[Placed in Library. See No. LT 788/96]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Design, Ahmedabad, for the year 1995-96.
[Placed in Library. See No. LT 789/96]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 1995-96.
[Placed in Library. See No. LT 790/96]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1995-96.
[Placed in Library. See No. LT 791/96]
- (8) (i) A copy of the following papers (Hindi and English versions) :
- (i) Memorandum of Understanding between the National Industrial Development Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.
[Placed in Library. See No. LT 792/96]
- (ii) Memorandum of Understanding between the Engineering Projects (India) Limited

and the Department of Heavy Industry, Ministry of Industry for the year 1996-97.

[Placed in Library. See No. LT 793/96]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Calcutta for the year 1995-96.
[Placed in Library. See No. LT 794/96]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Process cum Product Development Centre, Meerut, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process Cum Product Development Centre, Meerut, for the year 1995-96.
[Placed in Library. See No. LT 795/96]

Notifications under-section 48 of the Life Insurance Corporation Act 1956 and sub section (3) of section 641 of the Companies Act, 1956 etc.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) I beg to lay on the Table -

- (1) A copy of the Life Insurance Corporation of India (Daily Allowances and Hotel Charges to Employees on Tour) (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 422 (E) in Gazette of India dated the 13th September, 1996 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
[Placed in Library. See No. LT 796/96]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956 :
- (i) G.S.R. 418(E) published in Gazette of India dated the 12th September, 1996 making certain amendments in Schedule XIII to the Companies Act, 1956.
- (ii) G.S.R. 423(E) published in Gazette of India dated the 13th September, 1996 making certain alterations in Schedule VI to the Companies Act, 1956.
[Placed in Library. See No. LT 797/96]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
- (i) G.S.R. 374(E) published in Gazette of India dated the 22nd August, 1996

- together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (ii) G.S.R. 380(E) published in Gazette of India dated the 30th August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (iii) G.S.R. 381(E) published in Gazette of India dated the 30th August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 63/95-Cus., and 64/95-Cus., dated the 16th March, 1995.
- (iv) G.S.R. 382(E) published in Gazette of India dated the 30th August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 46/96-Cus., dated the 23rd July, 1996.
- (v) G.S.R. 390(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum rescinding the Notification No. 229/88-Cus., dated the 1st August 1988.
- (vi) G.S.R. 391(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 152/94-Cus., dated the 13th July, 1994.
- (vii) G.S.R. 394(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 47/96-Cus., dated the 23rd July, 1996.
- (viii) G.S.R. 420(E) published in Gazette of India dated the 12 September, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (ix) G.S.R. 441(E) published in Gazette of India dated the 28 September, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (x) G.S.R. 442(E) published in Gazette of India dated the 28 September, 1996 together with an explanatory memorandum seeking to consolidate existing exemptions from the Special Duty of Customs leviable under the Finance Act, 1996.
- (xi) G.S.R. 443(E) published in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum rescinding the Notification No. 46/96-Cus., dated the 23rd July, 1996.
- (xii) G.S.R. 463(E) published in Gazette of India dated the 9th October, 1996 together with an explanatory memorandum fixing the rate of interest at twenty per cent per annum under section 28AB of the Customs Act, 1962.
- (xiii) G.S.R. 491(E) published in Gazette of India dated the 24th October, 1996 together with an explanatory memorandum prescribing an effective rate of customs duty of twenty per cent on components of fuel injection equipment, machinery for manufacture of fuel injection equipment and sub-components of fuel injection equipment.
- (xiv) G.S.R. 497(E) published in Gazette of India dated the 29th October, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 36/96-Cus., dated the 23rd July, 1996.
- (xv) G.S.R. 498(E) published in Gazette of India dated the 29th October, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 77/96-Cus., dated the 28th September, 1996.
- (xvi) G.S.R. 516(E) published in Gazette of India dated the 6th November, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.
- [Placed in Library. See No. LT 798/96]
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :
- (i) G.S.R. 342(E) published in Gazette of India dated the 31st July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 14/96-CE (NT), dated the 23rd July, 1996.

- (ii) The Central Excise (Sixth Amendment) Rules, 1996 published in Notification No. G.S.R. 386(E) in Gazette of India, dated the 31st August, 1996 together with an explanatory memorandum.
- (iii) The Central Excise (Third Amendment) Rules, 1996 published in Notification No. G.S.R. 387(E) in Gazette of India, dated the 31st August, 1996, together with an explanatory memorandum.
- (iv) G.S.R. 388(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 23/95-CE, dated the 30th May, 1995.
- (v) G.S.R. 389(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum seeking to prescribe a proforma of challan to be issued for movement of inputs.
- (vi) The Central Excise (Fifth Amendment) Rules, 1996 published in Notification No. G.S.R. 392(E) in Gazette of India dated the 31st August, 1996, together with an explanatory memorandum.
- (vii) G.S.R. 393(E) published in Gazette of India dated the 31st August, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 11/96-CE(NT) dated the 23rd July, 1996.
- (viii) G.S.R. 395(E) published in Gazette of India dated the 31st August, 1996 with an explanatory memorandum making certain amendments in certain Notifications mentioned therein.
- (ix) The Central Excise (Seventh Amendment) Rules, 1996 published in Notification No. G.S.R. 404(E) in Gazette of India dated the 3rd September, 1996, together with an explanatory memorandum.
- (x) G.S.R. 419(E) published in Gazette of India dated the 12th September, 1996 together with an explanatory memorandum seeking to exempt Pencil Sharpeners from Central Excise duty.
- (xi) G.S.R. 438(E) published in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 17/96-CE dated the 23rd July, 1996.
- (xii) G.S.R. 439(E) published in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum rescinding the Notification No. 16/96-CE dated the 23rd July, 1996.
- (xiii) The Central Excise (Eighth Amendment) Rules, 1996 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 28th September, 1996 together with an explanatory memorandum.
- (xiv) G.S.R. 464(E) published in Gazette of India dated the 9th October, 1996 together with an explanatory memorandum fixing the rate of interest at twenty per cent per annum for the purposes of the Central Excise Act, 1944.
- [Placed in Library. See No. LT 799/96]
- (5) A copy of the Twenty-Sixth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1996, under section 29 of the Life Insurance Corporation Act, 1956
- [Placed in Library. See No. LT 800/96]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 1995-96, alongwith Audited Accounts, under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.
- [Placed in Library. See No. LT 801/96]
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 1995-96.
- (7) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :
- (i) Report on the working and activities of the Allahabad Bank for the year 1995-96, alongwith Accounts and Auditors Report thereon.
- [Placed in Library. See No. LT 802/96]
- (ii) Report on the working and activities of the Punjab National Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.
- [Placed in Library. See No. LT 803/96]
- (iii) Report on the working and activities of the Indian Bank for the year 1995-96.

alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 804/96]

- (iv) Report on the working and activities of the Indian Overseas Bank for the year 1995-96, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 805/96]

- (v) Report on the working and activities of the UCO Bank for the year 1995-96, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 806/96]

- (vi) Report on the working and activities of the Andhra Bank for the year 1995-96, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 807/96]

- (vii) Report on the working and activities of the Corporation Bank for the year 1995-96, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 808/96]

- (viii) Report on the working and activities of the Punjab and Sind Bank for the year 1995-96, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 809/96]

- (ix) Revised Annual Report* on the working and activities of the Central Bank of India for the year 1995-96, alongwith Accounts and Auditors' Report together with an explanatory statement.

[Placed in Library. See No. LT 810/96]

Annual Report and Review on the working of Cashew Export Promotion Council of India for 1995-96 etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANT JENA) :
On behalf of Shri Bolla Bulli Ramaiah I beg to lay on the Table -

- (1) (i) A copy of the Annual report (Hindi and English versions) of the Cashew Export Promotion Council of India for the year 1995-96, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the Cashew Export Promotion Council of India, for the year 1995-96.

[Placed in Library. See No. LT 811/96]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1995-96, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1995-96.

[Placed in Library. See No. LT 812/96]

- (3) A copy of the Tea Board (Write Off Losses) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 364(E) in Gazette of India dated the 14th August, 1996, under sub-section (3) of section 49 of the Tea Act, 1953.

[Placed in Library. See No. LT 813/96]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government of the working of the India Tea and Restaurants Limited for the year 1995-96.
(ii) Annual Report of the India Tea and Restaurants Limited for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 814/96]

- (5) A copy of following papers (Hindi and English versions) :

- (i) Memorandum of Understanding between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the year 1996-97.

[Placed in Library. See No. LT 815/96]

- (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1996-97.

[Placed in Library. See No. LT 816/96]

- (iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Ministry of Commerce for the year, 1996-97.

[Placed in Library. See No. LT 817/96]

* Annual Report of the Central Bank of India was laid on the Table on the 13th September, 1996.